

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 94 OF 2018 &  
IA NOS. 984 & 985 OF 2017**

**Dated: 24<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Photon Suryakiran Pvt Ltd.**

**...Appellant(s)**

**Vs.**

**Gulbarga Electricity Supply Company Ltd &  
Anr.**

**...Respondent(s)**

Counsel for the Appellant(s) : Ms. Anuradha Mukherjee  
Ms. Shikha Tandon  
Ms. Pallavi Rao

Counsel for the Respondent(s) : Mr. Sandeep Grover  
Ms. Pankhuri Bhardwaj for R-1

**ORDER**

**IA No. 985 of 2017**

*(Appln. for exemption from filing certified copy of impugned order)*

We have heard learned counsel for the appellant/applicant. For the reasons stated in the application, the application is allowed.

**APPEAL NO. 94 OF 2018**

As agreed by learned counsel for the parties, list the matter on **18.07.2018.**

**(Justice N. K. Patil)  
Judicial Member**

**(I.J. Kapoor)  
Technical Member**